

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

65.

IA-64/2023 in CP/1247(MB)/2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 19.04.2023

NAME OF THE PARTIES:

Anita Golecha

Vs

Kanchanshri Investments Pvt. Ltd.

SECTION: 244(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT

ORDER

The Court is convened through Video Conference.

1. Dr. S. K. Jain, Ld. Authorised Representative for Applicants in IA and Respondents in main Petition.
2. **IA-64/2023** has been filed by the Respondents in main CP pleading for condonation of delay in filing reply to the Company Petition due to unavoidable reasons.
3. In view of the reasons stated in the application, 93 days delay in filing the affidavit-in-reply is condoned. Accordingly, IA-64/2023 is **allowed** and **disposed** of.
4. Reply is taken on record. Petitioner is directed to file rejoinder, if they wish to, before the next date of hearing and serve a copy thereof upon the Respondents.
5. List this matter on **27.06.2023** for further consideration.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)